

MR. SPEAKER: You need not go into details. There are others who want to speak.

SHRI HARI KEWAL PRASAD: Mr. Speaker, Sir, I was saying that he was kidnapped by ULFA terrorists on his way to office and his whereabouts are not known so far. His family members are worried about him. I, therefore, request the leader of the House, through you, to get the whereabouts of Shri Dev Kishore Tiwari and secure his release from the terrorists. (Interruptions)...

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, I would like to draw your attention and the attention... (Interruptions)... Sir, I would like to draw your attention, the attention of the House and the attention of the Government to the anger, frustration, resentment and demoralisation in the ranks of the UP Police, at the recent surrender of the Government of UP to the dictates of an organisation called the Bharatiya Kisan Union... (Interruptions)...

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Sir, how can this matter be discussed here. How can U.P. be discussed here. Is this U.P. Legislative Assembly?... (Interruptions)... If U.P. is discussed here then Bihar and other States would also be discussed... (Interruptions)...

[English]

MR. SPEAKER: Please don't stand there like that. Please sit down. It is not necessary to talk like that. Please sit down.

(Interruptions)

SHRI SYED SHAHABUDDIN: We all speak about the morale of police force. Here, a policeman was killed and four were kept under de-

attention for a number of days. Then the BKU leader arrived on the scene and he said that they would be released only after the culprits of the previous attack on the police force are released *en masse*. The Government of Uttar Pradesh not only bargained with this self-assumed leader, and thus allowed mob rule and they released the culprits who were in detention... (Interruptions) I would like to know whether there is rule of law under the U.P. Government, the biggest State of the Union. Surely, it is going to affect the rest of the country. The Home Minister should speak to the U.P. Government. Such incidents of mob rule against the police force and such incidents of surrender to mob rule should not be permitted. (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I want to draw your attention to a serious matter. Bihar is a backward State, though it is rich in resources. The economic condition of Bihar is very miserable and even the royalty on coal which is very little is not received in time. The most unfortunate thing is that the Chief Minister of Bihar has threatened to go on a fast unto death if the royalty on coal is not increased by the Centre. I feel that if things are neglected to such an extent there would be serious consequences. The Hon. Prime Minister is not here. I wanted to make this submission in his presence. The Finance Minister and the leader of the House are present here. I want that they should take the matter seriously. If immediate decision is not taken on the royalty issue, the Bihar Chief Minister would carry out his threat which may lead to serious consequences. I, therefore, urge the Government to think over it seriously before there are any serious consequences. .... (Interruptions)\* .....

\*Not recorded.

MR. SPEAKER: Whatever you are saying is not going on record.

[English]

SHRI SOMNATH CHATTERJEE: I request the hon. Finance Minister to look into this aspect.

[Translation]

SHRI MOHAMMAD YUNUS SALEEM (Katihar): Mr. Speaker, Sir, with your permission I would like to say that the issue of Ayodhya... (Interruptions).....

MR. SPEAKER: I will give you an opportunity at that time.

SHRI MOHAMMAD YUNUS SALEEM: If you do not allow me, I will sit down. You know I am not in the habit of troubling you. Now that an issue was raised here by my friend Shri Advani...(Interruptions)... you first listen to me...(Interruptions)...

MR. SPEAKER: You will get an opportunity to speak at that time.

...(Interruptions)...

SHRI RAM NAIK: If some hon. Members want to speak on it after a ruling has been given, we too would like to speak then...(Interruptions)...

[English]

MR. SPEAKER: Don't reopen it because other Members would also like to speak on it.

...(Interruptions)...

12.55½ hrs.

PAPERS LAID ON THE TABLE

[English]

**Annual Report of and Review on the working of the Punjab State Warehousing Corporation, Chandigarh, for 1989-90 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table—

1. (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90 along with Audited Accounts under sub-section (11) of Section 31 of the Warehousing Corporations Act, 1962 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-116/91.]

**Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1991**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): I beg to lay on the Table a copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1991 (Hindi and